

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 11 of 2021**

**In the matter of:**

**Vipul Ltd. & Anr.**

**...Appellants**

**Vs.**

**Solitaire Capital India & Ors.**

**...Respondents**

**Present**

**For Appellants: Mr. Sarojanand Jha, Mr. Abhimanyu Bhandari,  
Mr. Suraj Malik, Advocates**

**For Respondents: Mr. P. Nagesh, Sr. Advocate along with Mr. Vipul Kumar  
& Mr. Nakul Mohta, for R-1 & 2.**

**Mr. Gaurav Pachnanda, Sr. Advocate along with  
Ms. Renu Gupta & Avni Sharma, for R-7 & 8.**

**Mr. Shubham Paliwal, Ms. Himanshi Madan &  
Mr. Rahul Malhotra, for R-9.**

**With**

**Company Appeal (AT) No. 20 of 2021**

**In the matter of:**

**Karamchand Realtech Pvt. Ltd.**

**...Appellant**

**Vs.**

**Solitaire Capital India & Ors.**

**...Respondents**

**Present**

**For Appellant: Mr. Gaurav Pachnanda, Sr. Advocate along with  
Ms. Renu Gupta & Avni Sharma, Advocates.**

**For Respondents: Mr. P. Nagesh, Sr. Advocate along with Mr. Vipul  
Kumar, Mr. Nakul Mohta, for R-1 & 2.**

**Mr. Sarojanand Jha & Mr. Suraj Malik, For R- 3 to 6 &  
10 to 12.**

**Mr. Shubham Paliwal, for R-11 & 9.**

**Ms. Himanshi Madan, Mr. Rahul Malhotra &  
for R-9.**

**Mr. V. K. Rustogi (in person), for R-8.**

**ORDER**  
**(Virtual Mode)**

**21.05.2021:** Learned Counsel for the Appellant Shri Abhimanyu Bhandari in Company Appeal (AT) No. 11 of 2021 submits that a very short point is involve in this Appeal. Therefore, the matter be heard today or any other earliest date because the other side is enjoying the Interim Relief.

Learned Counsel for the Respondents submits that the matter has already been listed on 17.06.2021. We find no ground to change the date of hearing. However, it is directed that the matter be listed on top of the list.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*Sim/Md*